

**Aq.CJ & PSDJ:**  
17.11.2017

**W.P.No.51974/2017 c/w**  
**W.P.Nos.52206/2017 & 52215/2017**

**ORDER**

Right to life is one of the basic human rights. A person's right to get treated can certainly be traced to Article 21 of the Constitution of India, and hence, is a fundamental right. The damage done to a patient is sometimes irretrievable, but the grievances of the Doctors who are on strike can be examined by this Court in an appropriate proceeding. In this background, if the strike is permitted to be continued, it will only cause inconvenience to the general public. Therefore, we request all Private Medical Establishments and Private Doctors in Karnataka who are on strike to call it off to avoid inconvenience to the patients. The Doctors cannot be insensitive to the plight of patients.

In public interest, we direct all Private medical establishments and Private Doctors in Karnataka to restore their services forthwith.

List these petitions on 20.11.2017.

**Sd/-**  
**ACTING CHIEF JUSTICE**

**Sd/-**  
**JUDGE**

hkh.